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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ TEST.CAS. 25/2024

MRS POONAM KHANNA

.....Petitioner

Through: Mr. Sameer Nandwani, Adv.
(through VC).

versus

STATE THROUGH ITS SECRETARY & ORS.

.....Respondent

Through: Mr. Shiven Asthana, Adv. for R-1.
Mr. Rajiv Mishra with Ms. Suruchi
Yadav, Adv. for R-2 (through VC).
R-2 in person.
Mr. Rohit Arora, Adv. for R-3
(through VC).

**CORAM:
JOINT REGISTRAR (JUDICIAL) SH. DEVENDER
KUMAR GARG (DHJS)**

**ORDER
19.12.2024**

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Proceedings are being conducted through hybrid mode.

TEST.CAS. 25/2024

1. Citations are already on record.
2. Issue fresh notice to concerned SDM for filing valuation report of property no.K-74 & K-76, located in Chhachi Building, Krishna Nagar, New Delhi, for next date of hearing.
3. Perusal of record shows that affidavit of No Objection was already filed on behalf of respondent no.3.
4. Perusal of record further shows that objection/counter-affidavit was already filed on behalf of the respondent no.2.



5. No affidavit of admission/denial has been filed on behalf of the respondent no.2. Time sought. Let the same be filed within two weeks as last opportunity.
6. No document has been filed on behalf of respondent no.2 in terms of order dated 17.09.2024 passed by the Hon'ble Court. Time sought. Let the same be filed within two weeks as last opportunity.
7. No reply to objections and affidavit of admission/denial of documents has been filed on behalf of petitioner qua respondent no.2. Time sought. Let the same be filed within four weeks.
8. Re-notify the matter for completion of pleadings and further proceedings on **13th February, 2025.**

DEVENDER KUMAR GARG (DHJS)
JOINT REGISTRAR (JUDICIAL)
DECEMBER 19, 2024/v
[Click here to check corrigendum, if any](#)